

19/s A.K. Mishra  
 S. Rath  
 D.K. Mohanty  
 A.U. Mohanty

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Mr. Ashok Mohanty

O.A./T.A./R.A.No..... 66. 1996

G.K. Acharya..... Applicant(s)

Versus  
 Union of India..... Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	1.25.1.96	<p>REGISTER</p> <p><i>Sw</i>    Registrar</p> <p>Heard learned counsel for the Applicant and also the learned Senior Standing Counsel (Central), Mr. Ashok Mohanty, who was present in the Court.</p> <p>The Original Application is disposed of with a direction that if a selection has not been made and appointment letter issued till today, then the candidature of the applicant shall also be considered, and his suitability and eligibility (according to the departmental rules) shall be adjudged alongwith other eligible candidates, including preferences, if any, that are required to be granted to the candidates such as the applicant.</p> <p>Should the applicant have any grievance thereafter, he is at liberty to agitate his complaint subsequently.</p>	<p>G.P.O. of 16/501 =    2/s filed.</p> <p><i>h</i>    28/1/96</p> <p>In this application    wif 19, the applicant    has challenged the    selection power for    the post of Subst M.</p> <p>For Registration.</p> <p><i>Sw.</i>    23/1/96</p> <p>24.01.96</p>

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>Thus, the Original Application is finally disposed of. No costs.</p> <p><i>By</i> Member (Admn.)</p>	<p>For Admn. with interim orders pl.</p> <p><i>By</i> 24.1.96 <i>Bench</i></p> <p>A copy of the order No-1 dt-25-1-96 may be given to the applicant's counsel &amp; to Mr. Ashok Mehta S. S. C. with cc. copies.</p> <p><i>SD</i> <i>Admn.</i> 25/1 <i>SD</i> 25.01.96</p> <p>Received a copy <i>Mukhopadhyay</i> 25/1/96</p> <p>Received copy of order with cc copy of Application on behalf of Ashok Mehta <i>SD</i> 30-1-96 <i>S. S. C. Pandit</i></p>